

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).14409/2010

(From the judgement and order dated 19/01/2010 in CWP No.12384/2008,LPA No.1456/2009 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

OM PRAKASH CHAUTALA

Petitioner(s)

VERSUS

KANWAR BHAN & ORS.

Respondent(s)

(With appln(s) for impleadment as party respondent and prayer for interim relief)

Date: 03/01/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr.P.P.Rao, Sr.Advocate
Mr.Neeraj Kr.Jain, Sr.Advocate
Mr.Aditya Kr.Chaudhary,adv.
Mr. Dharmendra Kumar Sinha,Adv.

For Respondent(s) Mr.Hitesh Malik, Addl.A.G.
Mr. Kamal Mohan Gupta,Adv.Not present
Ms. Mridula Ray Bharadwaj ,Adv.Not present

UPON hearing counsel the Court made the following
O R D E R

The application for impleadment is rejected.
Heard Mr. P.P.Rao, learned senior counsel for the petitioner
and Mr.Hitesh Malik, Additional Advocate General for the
respondent/State.

Arguments concluded.
Judgment is reserved.

|Sr.P.A. | (Sushma Bajaj)

| | (Sneh Bala Mehra)
| |Assistant Registrar |